

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 1218**  
TO BE ANSWERED ON: 14.12.2022

**PROTECTION OF PERSONAL DATA**

**1218. ADV. ADOOR PRAKASH:  
SHRI KUMBAKUDI SUDHAKARAN:**

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether the Government has reduced the explicit provisions on the harms caused by data privacy breaches, as per the draft Digital Personal Data Protection Bill, 2022;
- (b) if so, the reasons thereof, in the light of Justice B.N. Srikrishna Committee Report and the Hon'ble Supreme Court judgment of 2017 on the Puttaswamy vs Union of India case;
- (c) the reason for the absence of a clear-cut distinction between personal data and sensitive personal data in the draft bill;
- (d) whether the personal data collected from an individual in a non-digital form is not protected under the new draft bill, if so, the details thereof; and
- (e) whether the Government is providing immunity to mass surveillance by Government agencies, which is unconstitutional and detrimental to citizens' privacy and if so, the details thereof?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI RAJEEV CHANDRASEKHAR)

(a): No, Sir.

(b): Does not arise.

(c) and (d): The Ministry of Electronics and Information Technology has prepared a draft Bill, titled the Digital Personal Data Protection Bill, 2022. It is undergoing extensive public consultation with various stakeholders.

(e) No, Sir.

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